

ITEM NO.26

COURT NO.12

SECTION IV-A

S U P R E M E C O U R T O F I N D I A  
R E C O R D O F P R O C E E D I N G S

Petition(s) for Special Leave to Appeal (C) No(s). 14620/2025

[Arising out of impugned final judgment and order dated 06-02-2025 in IA No.1/2023 in Income Tax Appeal No.72/2023 passed by the High Court of Karnataka at Bengaluru]

CISCO SYSTEMS CAPITAL INDIA PVT. LTD.

Petitioner(s)

VERSUS

PRINCIPAL COMMISSIONER OF INCOME TAX & ANR.

Respondent(s)

FOR ADMISSION

Date : 30-06-2025 This petition was called on for hearing today.

CORAM :

HON'BLE MR. JUSTICE PAMIDIGHANTAM SRI NARASIMHA  
HON'BLE MR. JUSTICE R. MAHADEVAN

(PARTIAL COURT WORKING BENCH)

For Petitioner(s) :Mr. Nageswar Rao, Adv.  
Mr. Parth, AOR

For Respondent(s) :

UPON hearing the counsel the Court made the following  
O R D E R

List the special leave petition along with SLP (C) Diary  
No.22482/2024 after partial court working days.

(RASHMI DHYANI PANT)  
ASTT. REGISTRAR-cum-PS

(NIDHI WASON)  
COURT MASTER (NSH)